

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 227/MP/2024 alongwith IA No. 93/2026**

Subject : Petition under Section 79(1) (a) of the Electricity Act, 2003 read with the applicable provisions of the CERC (Terms & Conditions of Tariff) Regulations, 2024.

Petitioner : NTPC Limited

Respondent(s) : UPPCL & 39 Ors.

**Petition No. 264/MP/2026**

Subject : Petition under Section 79 (1) (a) & (f) of the Electricity Act, 2003 read with Regulation 65 of CERC Conduct of Business Regulations, 2023 and Applicable Provisions of the CERC (Terms & Conditions of Tariff) Regulations, 2024 for Adjudication of Disputes with regard to Invoices raised by NTPC Limited (Generating Company) towards Ash Transportation Charges.

Petitioner : GRIDCO

Respondent(s) : NTPC Limited

Date of hearing : **22.9.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V, Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NTPC  
Shri Ashutosh K. Srivastava, Advocate, NTPC  
Shri Adarsh Singh, Advocate, NTPC  
Shri Aashwyn Singh, Advocate, NTPC  
Ms. Ananya Dutta, Advocate, NTPC  
Shri Aditya Garg, Advocate, NTPC  
Shri Raj Kumar Mehta, Advocate, GRIDCO  
Ms. Himanshi Andley, Advocate, GRIDCO  
Ms. Anusha Nagarajan, Advocate, TNPDCL  
Shri Rahul Ranjan, Advocate, TNPDCL  
Shri Ravi Sharma, Advocate, MPPMCL  
Ms. Deepa Mishra, Advocate, MPPMCL  
Ms. Ankita Kumari, Advocate, MPPMCL  
Ms. Atulika Ghawana, Advocate, MPPMCL  
Shri Nitish Gupta, Advocate, UPPCL  
Shri Nipun Sharma, Advocate, UPPCL  
Ms. Nidhi Mittal, Advocate, CSPDCL  
Shri Puneeth Ganapathy, Advocate, BSPHCL



Shri Anshula Sinha, Advocate, BSPHCL  
Shri Vishal Binod, Advocate, MSEDCL  
Shri Aditya Dubey, Advocate, MSEDCL  
Ms. Garima Adlakha, Advocate, MSEDCL  
Shri Janmali Manikala, Advocate, WBSEDCL  
Shri Yelamanchili Kumar, Advocate, AP Discoms  
Shri Rudrajit Ghosh, Advocate, AP Discoms  
Shri Prasun Nabiyal, Advocate, AP Discoms  
Ms. Ritika Rao, Advocate, AP Discoms  
Shri Rahul Kinra, Advocate, BSES Discoms  
Shri Aditya Ajay, Advocate, BSES Discoms  
Ms. Mahima Kaur, Advocate, BSES Discoms

### **Record of Proceedings**

The matters were called out for hearing in hybrid mode.

2. The Commission, after hearing learned counsels for the parties at length, granted two weeks' time to the parties to file their written submissions.
3. Subject to the above, the matters are reserved for an orders.

**By order of the Commission**

**sd/-  
(T.D. Pant)  
Joint Chief (Law)**

